

F. No. 07-08/2018-CO
Government of India
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
Copyright Office

Date: -22.11.2018

PUBLIC NOTICE

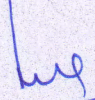
Attention is invited to the fact that the **Cinefil Producers Performance Limited**, 73, Ground Floor, Om Heera Panna Mall, Near Oshiwara Police Station, Jogeshwari (W), Mumbai- 400102, vide their application dated 14th November, 2018 has applied for registration as a Copyright Society in respect of "**Cinematograph Film**" works, under Section 33 of the Copyright Act, 1957.

2. In this regard, the Copyright Office invites objections/suggestions from all concerned. The objections/suggestions, if any, may be submitted within 60 days from the date of publication of this notice via:

- i. Mail at registrar.copyright@gov.in; or
- ii. Post to-

Registrar of Copyrights
Copyright Office
Boudhik Sampada Bhawan,
Plot No. 32, Sector-14, Dwarka
New Delhi- 110075

Annexure: Application and related documents.


22.11.18
(Hoshiar Singh)

Registrar of Copyrights

CINEFIL PRODUCERS PERFORMANCE LIMITED

CIN: U74999MH2018PLC315350

73,Ground Floor, Om Heera Panna Mall, Near Oshiwara Police Station, Jogeshwari (W),

Mumbai- 400102

info@copyrightguild.com

Date: 14th November, 2018

To,

Registrar of Copyright

Copyright Division

Department of Higher Education

Ministry of Human Resources Development

4th Floor, Jeevan Deep Building,

Parliament Street

New Delhi- 110001

4 NOV 2018

Re: Registration of the Cinefil Producers Performance Limited as a Copyright Society under Section 33 of the Copyright Act, 1957 in respect of Cinematographic Film Work being the Category of work as defined under Section 2(y)(ii) read with Section 13(1)(b) of the Copyright Act 1957.

Respected Sir,

We, the **CINEFIL Producers Performance Limited**, wish to register ourselves as a copyright Society under Section 33 of the Copyright Act, 1957 reference with Copyright Rules, 2013 in respect of Cinematographic Film Work being the Category of work as defined under Section 2(y) (ii) read with Section 13(1) (b) of the Copyright Act 1957. For this purpose, please find enclosed the following documents as part of the application process as provided under the Act and Rules:

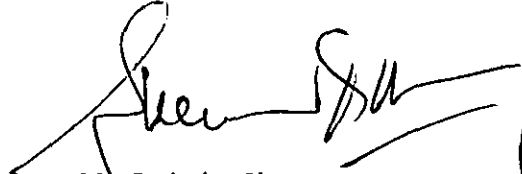
1. **Application Form- Form VIII** of the Copyright Rules, 2013, i.e., Application for registration of the Company as a Copyright Society along with Annexures as listed from 2 to 10 below.
2. **Annexure 1:** The Certificate of Incorporation of the Applicant.
3. **Annexure 2:** The list containing the names, addresses and profession or occupation of the person who comprise the applicant.
4. **Annexure 3:** Details of works in which copyright of members subsists.



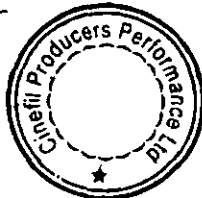
5. **Annexure 4:** Names, address and Profession/ Occupation of individuals comprising the Governing Council and the capacity in which the individual has become a member of the Governing Council.
6. **Annexure 5:** A notarised copy/ true copy of the instrument by which the applicant is established or incorporated.
7. **Annexure 6:** the Consent in writing of the individuals named in the application to act as members of the Governing Council of the Applicant.
8. **Annexure 7:** A declaration containing the objectives of the applicant, the bodies through which it will function and arrangements for accounting and auditing.
9. **Annexure 8:** An undertaking to the effect that the instrument by which the applicant is established or incorporated provides for conforming the same to the provisions of the Copyright Act, 1957 and the Copyright Rules, 2013.
10. **Annexure 9:** A copy of the Register of Producer and Other Owners containing the list of the producers and the other owners of rights, their names and addresses.
11. **Annexure 10:** Board Resolution for authorisation and Appointment to CEO and Appointment of Director.

Please acknowledge the receipt of the same.

Yours Truly,
For, Cinefil Producers Performance Limited



Mr. Satinder Sharma
Chief Executive Officer (CEO)



FORM VIII
APPLICATION FORM
FOR
PERMISSION TO CARRY ON COPYRIGHT BUSINESS AND FOR REGISTRATION AS A
COPYRIGHT SOCIETY

[See Rule 44]

1. **The name and address of the association of persons making the application (in capital letters) (hereinafter referred to as "applicant"):**

Name: Cinefil Producers Performance Limited
Address: 73, Ground Floor, Om Heera Panna Mall,
Near Oshiwara Police Station, Jogeshwari (West),
Mumbai- 400102, Maharashtra State, India.

2. **The right or set of rights in specific categories of works in respect of which the applicant proposes to carry on the copyright business:**

The applicant on behalf of Producer members and Other Owner members proposes to carry on the Business of issuing and granting licenses in respect of Cinematographic Film Work being the Category of work as defined under Section 2(y)(ii) read with Section 13(1)(b) of the Copyright Act 1957 for collection and distribution of fees among the said Producers and other Owners in pursuance to Copyright Act 1957 read with Copyright Rules 2013 with any amendment and / or modification thereof, as the case may be.

3. **The Certificate to show that the applicant has a separate legal personality.**

Certificate of incorporation of the Cinefil Producers Performance Limited as issued by the Registrar of Companies, is attached as **Annexure 1** to this Form

4. **The Names, Address, and Profession or Occupation of the persons who comprise the applicant.**

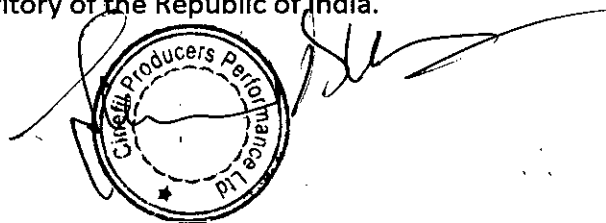
Please see **Annexure 2** to this Form for details of the same.

5. **Details of works in which copyright of such individuals subsist.**

Please see **Annexure 3** to this Form for details of the same.

6. **The Territory or territories to which the business of the applicant shall extend.**

The applicant's business shall extend to the territory of the Republic of India.



7. **Name, Address and Profession/ Occupation of individuals comprising the Governing Council (by whatever name called) of the Applicant in whom the ultimate management, control and direction of the applicant is vested.**

Please see **Annexure 4** to this Form.

8. **The Capacity (Producer or Other Owner of the rights) in which the individual has become a member of the Governing Council.**

Please see **Annexure 4** to this Form.

9. **Address of the registered or administered office of the applicant at which its records will be maintained and kept and the designation of the chief executive officer of the applicant with address on whom communication may be served.**

Registered Office of Applicant:

73, Ground Floor, Om Heera Panna Mall,
Near Oshiwara Police Station, Jogeshwari (West),
Mumbai- 400102, Maharashtra State, India.

Designation of Chief Executive Officer:

Address for Communication:

Mr. Satinder Sharma

503/504, Vatslya Ekta CHS., RTO Lane,
Near Masala Mantra Restaurant,
Four Bungalows, Andheri (W), Mumbai- 400053.

10. **Financial position of applicant on date of making the application i.e. last audited balance sheet and income and expenditure account/ bank balance.**

The applicant has not commenced business as on the date of this application. Therefore there is no audited balance sheet and income and expenditure account/ bank balance.

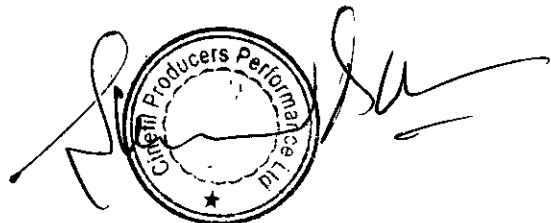
11. **Documents mentioned in Rule 48:**

- a. **A true copy of the instrument by which the applicant is established or incorporated**

Please see **Annexure 5** of this Form.

- b. **The consent in writing of the individuals named in the applicant to act as members of the Governing Council of the applicant.**

Please see **Annexure 6** of this Form.

A handwritten signature in black ink is written over a circular stamp. The stamp contains the text "Citizens Producers Performance Cell Ltd" around the perimeter and a small star at the bottom center.

- c. A declaration containing the objectives of the applicant, the bodies through which it will function and arrangements for accounting and auditing.

Please see **Annexure 7** of this Form.

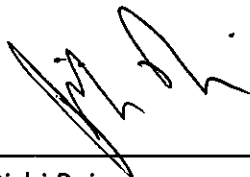
- d. An undertaking to the effect that the instrument by which the applicant is established or incorporated provides the confirming the same to the provisions of the Copyright Act, 1956 and the Copyright Rules, 2013.

Please see **Annexure 8** of this Form.

- e. A copy of the Register of Producer and Other Owners containing the list of the producer owners and other owners of rights, their names and addresses.

Please see **Annexure 9** of this Form.

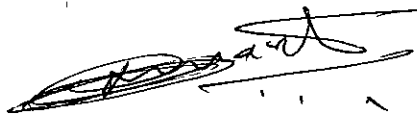
12. Name and Signature of the Members of the Governing Council.



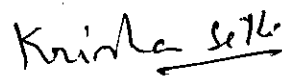
Rishi Raj
Member of the Governing Council



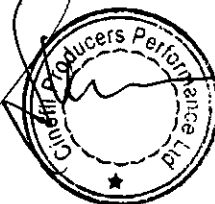
Satinder Kumar Sharma
Member of the Governing Council



Deepak Sawant
Member of the Governing Council



Krishan Sethi
Member of the Governing Council



Swal

Mr. Swapnil Shivalay, authorised signatory,
(On behalf of Member namely
M/s.2B Cinematographic Films & Recording Pvt. Ltd.)
Member of the Governing Council

Satyam Raj

Satyam Raj
Member of the Governing Council

Anil Agrawal

Anil Agrawal
Member of the Governing Council

Kaveri Kaushal

Kaveri Kaushal
Member of the Governing Council

Vinayak Pothu

Mr. Vinayak Pothu Authorised Signatory,
(On behalf of member namely M/s. Artsy Chic Limited)
Member of the Governing Council

13. Name and signature of the Chief Executive Officer.

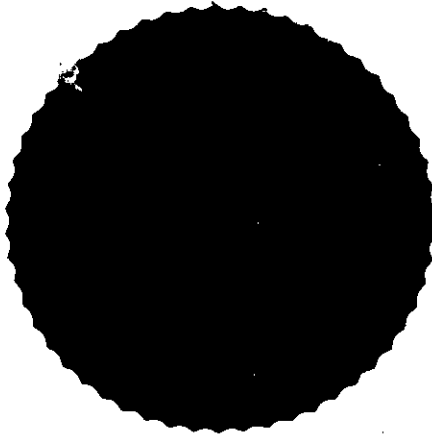
Satinder Sharma

Mr. Satinder sharma
Chief Executive Officer

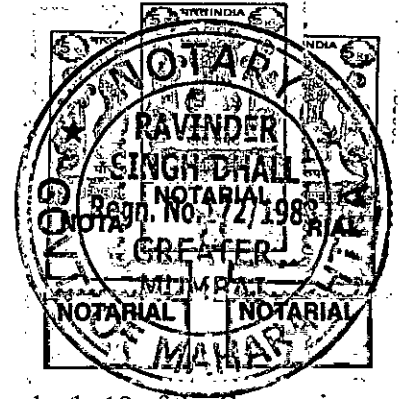


Place: Mumbai

Date: 14th November, 2018



GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
Central Registration Centre



Certificate of Incorporation

[Pursuant to sub-section (2) of section 7 of the Companies Act, 2013 (18 of 2013) and rule 18 of the Companies (Incorporation) Rules, 2014]

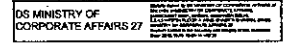
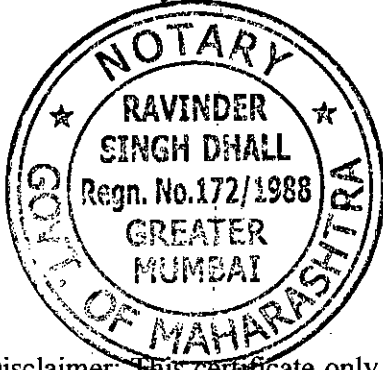
I hereby certify that CINEFIL PRODUCERS PERFORMANCE LIMITED is incorporated on this Fifth day of October Two thousand eighteen under the Companies Act, 2013 (18 of 2013) and that the company is limited by guarantee.

The Corporate Identity Number of the company is U74999MH2018PLC315350.

The Permanent Account Number (PAN) of the company is AAHCC7967Q

The Tax Deduction and Collection Account Number (TAN) of the company is MUMC24662B

Given under my hand at Manesar this Ninth day of October Two thousand eighteen .



Digital Signature Certificate
Mr. Wagh Tushar Mohan

For and on behalf of the Jurisdictional Registrar of Companies
Registrar of Companies
Central Registration Centre

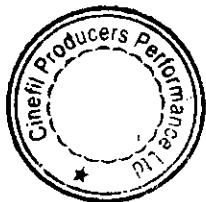
Disclaimer: This certificate only evidences incorporation of the company on the basis of documents and declarations of the applicant(s). This certificate is neither a license nor permission to conduct business or solicit deposits or funds from public. Permission of sector regulator is necessary wherever required. Registration status and other details of the company can be verified on www.mca.gov.in

Mailing Address as per record available in Registrar of Companies office:

CINEFIL PRODUCERS PERFORMANCE LIMITED
73, Ground Floor, Om Heera Panna Mall,, Near Oshiwara Police Station,,
JOGESHWARI (W), MUMBAI, Mumbai City, Maharashtra, India, 400102



* as issued by the Income Tax Department



For Cinefil Producers Performance Ltd

Chief Executive officer-CEO

[Handwritten Signature]
Attested
SIGNED BEFORE ME
[Handwritten Signature]
RAVINDER SINGH DHALL
ADVOCATE & NOTARY
GREATER MUMBAI

CINEFIL PRODUCERS PERFORMANCE LIMITED

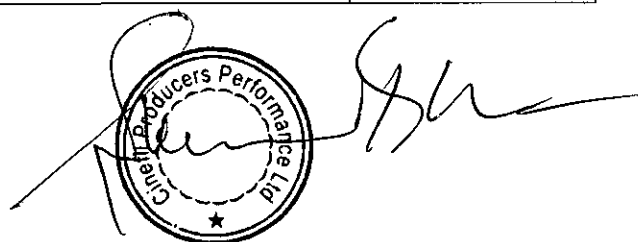
CIN: U74999MH2018PLC315350

73, Ground Floor, Om Heera Panna Mall, Near Oshiwara Police Station, Jogeshwari (W),

Mumbai- 400102

info@copyrightguild.com**ANNEXURE 2****Name, Address and Profession/ Occupation of the Persons who comprise the Applicant**

Sr. No.	Name	Address	Profession/ Occupation
01	Mr. Rishi Raj	6046, 3 rd Floor, Gali No. 04, Dev Nagar, Karol Bagh, Kikar Wala Chowk, New Delhi-110005.	Producer
02.	Mr. Satinder Kumar Sharma	503/504, Vatsalya Ekta, CHS, RTO Lane, Near Masala Mantra Restaurant, Four Bunglows, Andheri (W), Mumbai, Azad Nagar, Maharashtra- 400053.	Producer
03.	Mr. Deepak Sawant	2 ND FL Ankur, Vidya Mandir Road, Opp. Vasant Villa, Dahisar (E), Mumbai, Maharashtra- 400068.	Producer
04.	M/s. 2B Cinematographic Films and Recording Pvt. Ltd.	517, 5 th Floor, Laxmi Plaza, Laxmi Industrial Estate, Andheri (W), Mumbai, Maharashtra- 400053.	Producer
05.	Mr. Krishan Sethi	702, 12D, Spring Leaf, Lokhandwala Township, Kandevali (E), Mumbai, Maharashtra- 400101.	Producer
06.	Mr. Anil Agarwal	801-A, Plot No. 119, Hill Tower, 120 DPRDL, Andheri (W), Mumbai, Maharashtra-400053.	Other Owner
07.	Mr. Satyam Raj	702, 7 th Floor, MHADA Building, 12 Oshiwara, Andheri (W), Mumbai, Maharashtra-400053.	Other owner
08.	M/s. Artys Chic Limited	Unit No. 403B, 4 th Floor, Kotia Nirman, New Link Road, Andheri (W), Mumbai, Maharashtra- 400053.	Other Owner
09.	Mrs. Kaveri Kaushal	241, Kailash Hills, New Delhi, 110065.	Other Owner



CINEFIL PRODUCERS PERFORMANCE LIMITED

CIN: U74999MH2018PLC315350

73, Ground Floor, Om Heera Panna Mall, Near Oshiwara Police Station, Jogeshwari (W),

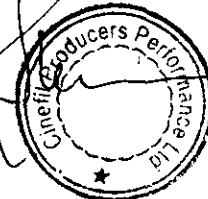
Mumbai- 400102

info@copyrightguild.com

ANNEXURE-3

Details of Works in which Copyright of the Members subsists

Sr. No.	Name of Member	Works
01.	Mr. Rishi Raj	<ul style="list-style-type: none">• PYASE DIL• JAI BABA RAMDEV (RAJASTHAN)• SATHI MILYO PUNARAJNAM MA (GUJARATI)• WOH BEWAFI THI• ANKUSH (GUJARATI)
02.	Mr. Satinder R. Sharma	<ul style="list-style-type: none">• LIBAAS• GHAATH
03.	Mr Deepak Sawant	<ul style="list-style-type: none">• AKKA (MARATHI)• GANGA (BHOJPURI & HINDI)• GANGOTRI (BHOJPURI & HINDI)• GANGA DEVI (BHOJPURI)• THE GREAT LEADER (HINDI)
04.	M/s. 2B Cinematographic Films and Recording Pvt. Ltd.	<ul style="list-style-type: none">• TALAASH – SHORT FILM
05.	Mr Krishan Sethi	<ul style="list-style-type: none">• DIL AUR PATHAR
06.	Mr Anil Agarwal	<ul style="list-style-type: none">• KHEL JIVANACHA (MARATHI)
07.	Mr Satyam Raj	<ul style="list-style-type: none">• DARKNESS
08.	M/s. Artys Chic Limited	<ul style="list-style-type: none">• OFFICE OFFICE – SHORT FILM• BAAP BAAP HOTA HAI – SHORT FILM
09.	Mrs. Kaveri Kaushal	<ul style="list-style-type: none">• DIL KI ARZOO



CINEFIL PRODUCERS PERFORMANCE LIMITED

CIN: U74999MH2018PLC315350

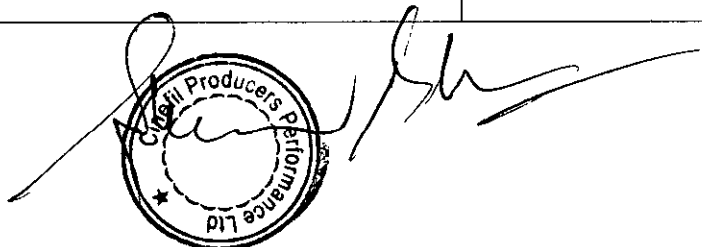
73, Ground Floor, Om Heera Panna Mall, Near Oshiwara Police Station, Jogeshwari (W),

Mumbai- 400102

info@copyrightguild.com**ANNEXURE 4**

Name, Address and Profession/ Occupation of individuals comprising the Governing Council and the Capacity (Producer or Other Owner of the rights) in which the individual has become member of the Governing Council:

Sr. No.	Name	Address	Profession/ Occupation
01	Mr. Rishi Raj	6046, Gali No. 04, Dev Nagar, Karol Bagh, Kikar Wala Chowk, New Delhi-110005.	Producer (Chairman)
02.	Mr. Satinder Sharma	503/504, Vatsalya Ekta, CHS, RTO Lane, Near Masala Mantra Restaurant, Four Bungalows, Azad Nagar, Andheri (W), Mumbai - 400053.	Producer (Vice Chairman & CEO)
03.	Mr. Deepak Sawant	2 ND FL Ankur, Vidya Mandir Road, Opp. Vasant Villa, Dahisar (E), Mumbai, Maharashtra- 400068.	Producer (President)
04.	Mr. Satyam Raj	702, 7 th Floor, MHADA Building, 12 Oshiwara, Andheri (W), Mumbai, Maharashtra-400053.	Other owner (Secretary)
05.	Mr. Krishan Sethi	702, 12D, Spring Leaf, Lokhandwala Township, Kandevali (E), Mumbai, Maharashtra- 400101.	Producer (Joint Secretary)
06.	Mr. Anil Agarwal	801-A, Plot No. 119, Hill Tower, 120 DPRDL, Andheri (W), Mumbai, Maharashtra-400053.	Other Owner (Treasurer)
07.	2B Cinematographic Films and Recording Pvt. Ltd. (represented by Mr. Swapnil Shiwalay, Authorised Signatory)	517, 5 th Floor, Laxmi Plaza, Laxmi Industrial Estate, Andheri (W), Mumbai, Maharashtra- 400053.	Producer (Member)
08.	M/s. Artys Chic Limited, (Represented by Mr. Vinayak Pothu, Authorised Signatory)	Unit No. 403B, 4 th Floor, Kotia Nirman, New Link Road, Andheri (W), Mumbai, Maharashtra- 400053.	Other Owner (Member)
09.	Mrs. Kaveri Kaushal	241, Kailash Hills, New Delhi, 110065.	Other Owner (Member)



The image shows a handwritten signature in black ink over a circular stamp. The stamp contains the text "Cinefil Producers Performance Ltd" around the perimeter and a small star in the center.

THE COMPANIES ACT, 2013

MEMORANDUM

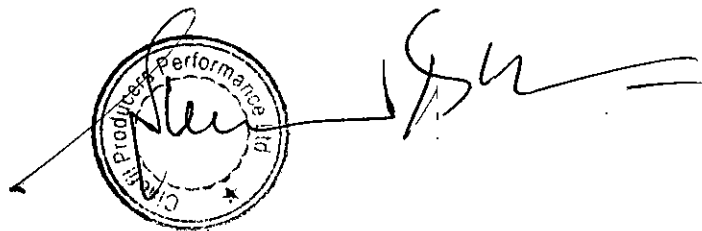
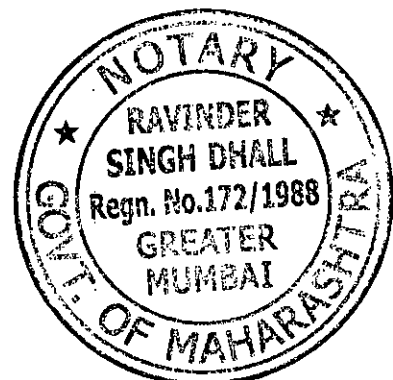
AND

ARTICLES OF ASSOCIATION

OF

CINEFIL PRODUCERS PERFORMANCE LIMITED

(Company Limited By Guarantee and not having share capital)

A handwritten signature in black ink is written over a circular stamp. The stamp contains the text "Cinefil Producers Performance Ltd." around the perimeter and a star in the center.



GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS

Central Registration Centre

Certificate of Incorporation

[Pursuant to sub-section (2) of section 7 of the Companies Act, 2013 (18 of 2013) and rule 18 of the Companies (Incorporation) Rules, 2014]

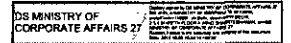
I hereby certify that CINEFIL PRODUCERS PERFORMANCE LIMITED is incorporated on this Fifth day of October Two thousand eighteen under the Companies Act, 2013 (18 of 2013) and that the company is limited by guarantee.

The Corporate Identity Number of the company is U74999MH2018PLC315350.

The Permanent Account Number (PAN) of the company is AAHCC7967Q

The Tax Deduction and Collection Account Number (TAN) of the company is MUMC24662B

Given under my hand at Manesar this Ninth day of October Two thousand eighteen .



Digital Signature Certificate
Mr. Wagh Tushar Mohan

For and on behalf of the Jurisdictional Registrar of Companies
Registrar of Companies
Central Registration Centre

Disclaimer: This certificate only evidences incorporation of the company on the basis of documents and declarations of the applicant(s). This certificate is neither a license nor permission to conduct business or solicit deposits or funds from public. Permission of sector regulator is necessary wherever required. Registration status and other details of the company can be verified on www.mca.gov.in

Mailing Address as per record available in Registrar of Companies office:

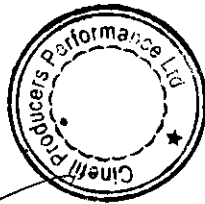
CINEFIL PRODUCERS PERFORMANCE LIMITED

73, Ground Floor, Om Heera Panna Mall,, Near Oshiwara Police Station,,
JOGESHWARI (W), MUMBAI, Mumbai City, Maharashtra, India, 400102



* as issued by the Income Tax Department

For Cinefil Producers Performance Ltd



Chief Executive officer-CEO

[Pursuant to Schedule I (see Sections 4 and 5) to the Companies Act, 2013)] FORM NO. INC-33

SPICE MOA

(e-Memorandum of Association)

MOA language: English Hindi

SRN of RUN

H02181865

Pre-fill

* Table applicable to company as notified under schedule I of the companies Act, 2013

B

Table B - MEMORANDUM OF ASSOCIATION OF A COMPANY LIMITED BY GUARANTEE AND NOT HAVING A SHARE CAPITAL

1. The Name of the Company is

CINEFIL PRODUCERS PERFORMANCE LIMITED

2. The Registered office of the company will be situated in the state of

Maharashtra-MH

3.(a) The objects to be pursued by the company on its incorporation are

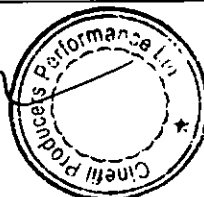
1. To Exercise and enforce provisions of Copyright laws on Business of Licensing on behalf of Authors (hereinafter referred the Producer) and Other Owners being entitled to the benefit of or interested in the Cinematographic films work as per Copyright Act 1957.
2. To protect the 'Copyright' (means the exclusive right) of the Producer and Other Owner of a Cinematographic film under the Copyright Act, 1957 to do or authorise the doing of any of the acts in respect of work or any substantial part thereof pursuant to provisions of Copyright Act 1957 read with Copyright Rules thereof.
3. To exercise and enforce provisions of Copyright laws on behalf of Producer Members and Other owner members or otherwise being Entitled to the benefit of or interested In the Cinematographic Film Work with Audio-Visual rights as per Copyright Act 1957 and any other act or regulation for the time being in force for granting and / or issuing Business License of Producers and Other Owners rights or otherwise in respect of any exploitation of the sound recording and / or visual recording incorporated in Cinematographic Film Work by Broadcasting and/ or by Communication to the Public.
4. To exercise and enforcement of such rights and remedies of Producers and Other Owners of Cinematograph Films from time to time rescind, alter or vary any arrangements and agreements with respect to any such exploitation of such rights in regards to the mode, periods of extent in for or to which and the terms on which any such exploitation of such rights may be made or employed, and to collect and receive and give effectual discharges for all royalties, fees and other monies payable under any such agreements or arrangements or otherwise in respect of any such exploitation by all necessary actions or other proceedings and to recover such royalties fees and other monies, and to restrain and recover damages for the infringement by means of any such exploitation as aforesaid of the Producer's and Other Owner's right on their behalf in respect 'of Cinematograph Films, and to release, compromise or refer to arbitration any such proceedings or actions or any other disputes or differences in relation to the premises pursuant to Copyright Act 1957 or any other applicable statutes then time being in force.
5. To issue licenses of Cinematograph Films works, collect fees in pursuance of such licenses, to distribute such fees among producers and other owners of rights after making deductions for its own expenses and perform any other functions for and on behalf of Producers and Other Owners of Cinematograph films Rights as per the work as per the Copyright legislation.

3.(b) Matters which are necessary for furtherance of the objects specified in clause 3(a) are

1. To obtain from the such assignments, assurances, powers of attorney or other authorities or instruments as may be deemed necessary or expedient for enabling the Company to exercise, enforce and administer in its own name or otherwise all such rights and remedies as aforesaid, and to execute and do all such assurances, agreements and other instruments and acts as may be deemed necessary or expedient for the purpose of the exercise or enforcement by the Company of such rights and remedies as aforesaid;
2. To make and from time to time alter or vary any rules for regulating (i) the mode in which the said rights are to be communicated or declared by them to the Company; (ii) the mode in which, the periods or period for which, and the conditions under which the Producers and other owners are to authorize the Company to exercise and enforce the right and remedies aforesaid in respect of such right; (iii) the mode and shares in which and the times at which the net monies received by the Company in respect of any such rights as aforesaid are to be

For Cinefil Producers Performance Ltd

Chief Executive officer-CEO



divided and apportioned among the Producers and other owners interested therein respectively; (iv) the provision either directly or through trusts or associations, of gratuities, donations or pensions for Directors, Members, ex-Directors or ex-Members of the Company, or their wives, widows, families or dependents; and (v) the administration of the property or business of the Company and any matters incidental thereto.

3. To distribute the net monies received by the Company in the exercise of the foregoing powers, after making provision there out for the expenses and liabilities of the Company incurred in such exercise or in otherwise carrying out the purposes and operations of the Company and for any contributions or payments for any of the purposes specified in the next following sub-clause hereof, amongst the Producers and other owners entitled thereto in accordance with the rules to be for the time being in force with respect to the distribution thereof;

4. (i) grant gratuities, donations, pensions and emoluments to any Director, Member, ex-Director or ex-Member of the Company or any person at any time in the employment of the Company, or engaged in any business acquired by the Company, and the wives, widows, families and dependents of any such persons;

(ii) to establish, support, subscribe to and aid in the establishment and support of funds, trusts, associations or institutions calculated to benefit Directors, Members, ex-Directors, ex-Members of the Company or persons employed by or having dealings with the Company.

(iii) To subscribe money for the relief of distress caused by natural disasters or other exceptional calamities.

(iv) to make payment by way of loan or gift or on such terms as may be thought fit for any purpose conducive to the improvement or advancement of the composition, teaching or performance of Cinematography Film, or to or for the benefit of any society, association or company whose objects shall include any such purpose; and

(v) To receive contributions, subscriptions or donations for any of the previously mentioned purposes from Members of the Company, employees or others.

5. To carry on any commercial activity, which seem to the Company capable of being conveniently carried on in connection with the above objects or calculated directly or indirectly, to enhance the value of the Producers and Other Owners or any of the property of the Company.

6. To acquire or undertake the whole or any part of the business, property or liabilities of any person or company carrying on any undertaking or business which the Company is authorised to carry on or possessed of property suitable for the purposes of the Company.

7. To enter into any arrangement for union of interests, cooperation, reciprocal concession or otherwise with any person, association or company carrying on or engaged in or about to carry on or engage in any activity or transaction which this Company is authorised to carry on or any activity or transaction capable of being conducted so as directly or indirectly to further the aims and objects of this Company, and to amalgamate with or become affiliated to any such association or company, and to lend money to, guarantee the contracts of or otherwise assist any such person, association or company.

8. To take or otherwise acquire and hold shares in any other company having objects altogether or in part similar to those of this Company so as directly or indirectly to benefit the aims and objects of this Company.

9. Generally to purchase, take on lease or in exchange, hire or otherwise acquire any real and personal property and any rights or privileges, which the Company may think necessary or convenient for the purposes of its undertaking or activities.

10. To invest and deal with the monies of the Company not immediately required in such manner as may from time to time be determined.

11. To lend money to such persons and on such terms as may seem expedient and in particular to Members and others having dealings with the Company, and to guarantee the performance of contracts by any such persons.

12. To borrow or raise or secure the payment of money in such matter as the Company shall think fit and in particular by the issue of preference share and / or of debentures, as the case may be or debenture stock, perpetual or otherwise, charged upon all or any of the Company's property (both present and future), and to purchase, redeem, or payoff any such securities.

13. To remunerate any person or company for services rendered or to be rendered in placing or guaranteeing the placing of any debentures, debenture stock or other securities of the Company or in or about the formation or promotion of the Company or the conduct of its business.

14. To draw, make, accept, endorse, discount, execute and Issue promissory notes, bills of exchange, debentures and other negotiable or transferable instruments.

15. To sell or dispose of the undertaking of the Company or any part thereof for such consideration as the Company may think fit, and in particular for shares, debentures or securities of any other company having objects altogether or in part similar to those of this Company.

16. To adopt such means of making known the operations of the Company as may seem expedient, and in particular by advertising in the press, by circulars, by publication of books and periodicals.

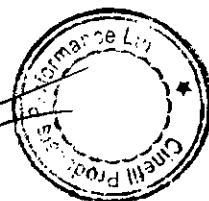
17. To sell improve, manage, develop, exchange, lease, mortgage, and dispose of turn to account or otherwise deal with all or any part of the property and rights of the Company.

18. To appoint any agent or agents for the collection and recovery of any monies receivable by the Company in the exercise of its powers or otherwise for the purpose of the exercise of any of such powers.

19. To enter into any Agreements or Contracts with the Government of India or with any State Government or with any Indian or Foreign Government, authorities, supreme, municipal, local or otherwise or with any person, for the purposes of carrying the objects of this Company

For Cinefil Producers Performance Ltd

Chief Executive officer-CEO



or any of them and to apply for and obtain and to purchase or otherwise acquire from any such Government, State Government, authority or persons, any rights, powers, privileges, licences, decrees, sanctions, grants and concessions whatsoever (whether statutory or otherwise) which the Company may think it desirable to obtain and acquire and to carry out exercise and comply with any such Agreements, rights, powers, privileges, licences, decrees, sanctions, grants and concessions .

20. To insure the whole or any part of the properties, undertakings, contracts, guarantees or obligations of the Company of any nature and kind in any manner whatsoever either fully or partially to protect and indemnify the Company from liability or loss in any respect either fully or partially.

21. To receive, pay, satisfy, or compromise any claims made by or against the company, which it may seem expedient to the Board of Directors of the Company to pay, satisfy or compromise notwithstanding that the same may not be invalid in law.

22. To refer or agree to refer any claims demands, disputes, or any other question, by or against the Company or in which the Company is interested or concerned and whether between the Company and a member or members or his or their representatives, between the Company and the third parties, to arbitration in India or at any place outside Indian and to observe and perform and to do all acts, deeds, matters and things to carry out or enforce the awards.

23. To give donations or gifts to person or persons and to subscribe or continue or otherwise to assist or to guarantee money to charitable, benevolent, religious, scientific, national or other institutions or objects which shall have any moral or other claims to support or aid by the Company either by reason of tending to promote, protect and expand the use of Cinematography Film for general utility or otherwise.

24. To remunerate or make donation by cash to any person or persons for services rendered or to be rendered in furtherance of the aims and objects of this Company, or for any other reason conducive to the promotion of Producers/Other Owners of Cinematograph film or its users.

25. To pay all the costs, charges, and expenses of, and incidental to the promotion formation registration and establishment of the Company and other expenses attending the printing stamping and all forms to be filled up by the members of the Company.

26. To carry on at such place or places anywhere in the world as the Board of Directors of the Company may from time to time determine all or any of the activities of the Company.

27. To procure the Company to be registered. Recognized and/or affiliated in any foreign country or place.

4.The liability of the member(s) is limited.

5.Every member of the company undertakes to contribute:

i.to the assets of the company in the event of its being wound up while he is a member, or within one year after he ceases to be a member, for payment of the debts and liabilities of the company or of such debts and liabilities as may have been contracted before he ceases to be a member; and

ii.to the costs, charges and expenses of winding up (and for the adjustment of the rights of the contributories among themselves), such amount as may be required, not exceeding

100.00 rupees

6 We, the several persons, whose names and addresses are subscribed, are desirous of being formed into a company in pursuance of this memorandum of association:

For Cinefil Producers Performance Ltd

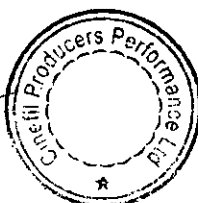
Chief Executive officer-CEO



S.No.	Subscriber Details			
	Name Address, Description and Occupation	DIN/PAN/Passport Number	DSC	Dated
1	Name: Rishi Raj S/o: Mr. Man Singh Address: 6064, 3rd Floor, Gali No. 4, Dev Nagar, Karol Bagh, Near Kikar Waala Chowk, New Delhi- 110005 Occupation: Producer	06578504	RISHI RAJ <small>Digitally signed by Rishi Raj, DN: cn=Rishi Raj, o=Cinefil Producers Performance Ltd, email=Rishi.Raj@cinemil.com, c=IN, Date: 2018.10.03 14:48:00 +05'30'</small>	03/10/18
2	Name: Deepak Sawant S/o: Mr. Datta Sawant, Address: 2NDFL Ankur Bungalow, Vidya Mandir Rd, Opp. Vasant Villa, Dahisar (E), Mumbai- 400068. Occupation: Producer	06463258	DEEPAK DATTA SAWANT <small>Digitally signed by Deepak Sawant, DN: cn=Deepak Sawant, o=Cinefil Producers Performance Ltd, email=Deepak.Sawant@cinemil.com, c=IN, Date: 2018.10.03 14:48:00 +05'30'</small>	03/10/18
3	Name: Mr. Swapnil Shivalay, Authorised Signatory on behalf of ZB Cinematographic Films and Recording Private Limited CIN No.:- U74900MH2015PTC261489 Address: 517, 5th Floor, Laxmi Plaza, Laxmi Industrial Estate, Andheri (W), Mumbai- 400053. Address of Authorised Signatory: 4B, Flat No. 106, New Mhada Lokhandwala, Near Lokhandwala Circle, Andher (W), Mumbai-400053 Occupation: Producer	BBOPS1568R	SWAPNIL R. SHIVALAY <small>Digitally signed by Swapnil R. Shivalay, DN: cn=Swapnil R. Shivalay, o=Cinefil Producers Performance Ltd, email=Swapnil.R.Shivalay@cinemil.com, c=IN, Date: 2018.10.03 14:48:00 +05'30'</small>	03/10/18
4	Name: Krishan Sethi S/o: Mr. Chhajuram Sethi Address: 702, 12 D, Spring Leaf, Lokhandwala Township, Kandevali (E), Mumbai- 400101 Occupation: Producer	AVZPS7324R	KRISHAN CHHAJURAM SETHI <small>Digitally signed by Krishan Sethi, DN: cn=Krishan Sethi, o=Cinefil Producers Performance Ltd, email=Krishan.Sethi@cinemil.com, c=IN, Date: 2018.10.03 14:48:00 +05'30'</small>	03/10/18
5	Name: Anil Basantkumar Agarwal S/o: Mr. Basantkumar Agarwal Address: 801-A, Plot No. 119, Hill Tower, 120 DPRDL, Andheri (W), Mumbai 400053 Occupation: Other Owner	02604209	ANIL BASANTKUMAR AGARWAL <small>Digitally signed by Anil Basantkumar Agarwal, DN: cn=Anil Basantkumar Agarwal, o=Cinefil Producers Performance Ltd, email=Anil.Basantkumar.Agarwal@cinemil.com, c=IN, Date: 2018.10.03 14:48:00 +05'30'</small>	03/10/18
6	Name: Satyam Rishi Raj S/O: Mr. Rishi Raj Address: 702, 7th Floor, MHADA Building, 12, Oshiwara, Andheri (W), Mumbai- 400053. Occupation: Other Owner	07065676	Satyam Rishi Raj <small>Digitally signed by Satyam Rishi Raj, DN: cn=Satyam Rishi Raj, o=Cinefil Producers Performance Ltd, email=Satyam.Rishi.Raj@cinemil.com, c=IN, Date: 2018.10.03 14:48:00 +05'30'</small>	03/10/18

For Cinefil Producers Performance Ltd

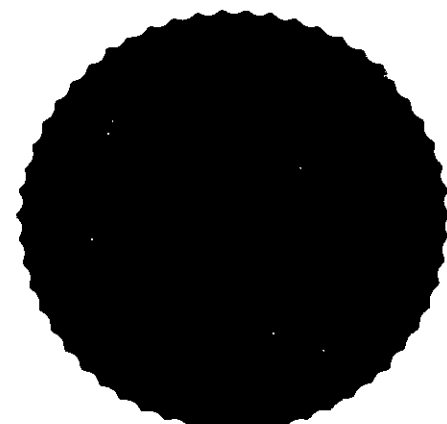
Chief Executive officer-CEO



S.No.	Subscriber Details			
	Name, Address, Description and Occupation	DIN/PAN/Passport Number	DSC	Dated
7	<p>Name: Mr. Vinayak Pothu, Authorised Signatory on behalf of Artsy Chic Limited CIN No:- U74999MH2011PLC219337</p> <p>Address: Unit No. 403B, 4th Floor, Kotia Nirman, New Link Road, Andheri (W), Mumbai- 400053.</p> <p>Address of Authorised Signatory: Shivneri Building No. T- 61, Room No. 008, Near Mala Garden, Pratiksha Nagar, Sion (E), Mumbai- 400022</p> <p>Occupation: Other Owner</p>	AIRPP3252C	VINAYAK ATMARA M POTHU	03/10/18

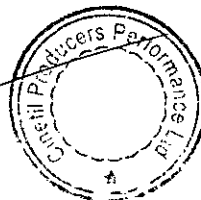
Signed before Me

Name	Address, Description and Occupation	DIN/PAN/Passport Number/ Membership Number	DSC	Dated
ACS	<p>K. Venugopal Rao</p> <p>B 502, Sai Satyam, Plot No. 20, Sector- 4, Karanjade, Old Panvel- 410206</p> <p>Occupation: Professional</p>	32965	Date: 2018.10.03 15:35:44 +05'30' Adobe Acrobat Reader version: 2018.011.20063	03/10/18



For Cinefil Producers Performance Ltd

[Signature]
Chief Executive officer-CEO



ATTESTED

[Signature]
12/11/18
RAVINDER SINGH DHALL
ADVOCATE & NOTARY
GREATER MUMBAI

THE COMPANIES ACT 2013

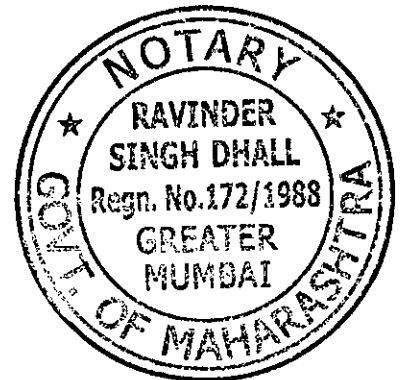
ARTICLES OF ASSOCIATION

OF

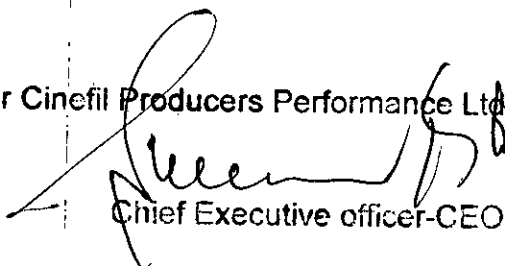
CINEFIL PRODUCERS PERFORMANCE LIMITED

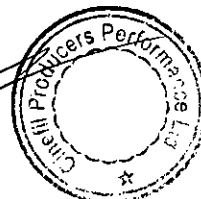
(Company Limited by guarantee and not having share capital)

**This Articles of Association was altered and adopted pursuant to member's resolution passed at
the Extra Ordinary General Meeting held on 12th October, 2018.**



For Cinefil Producers Performance Ltd


Chief Executive officer-CEO





Interpretation

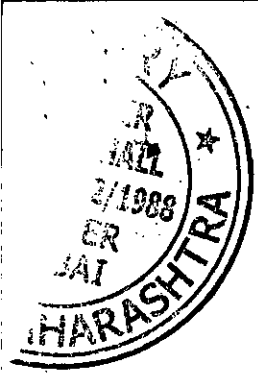
(1) in this regulations-

- a. "Affiliated society," means any of the societies in other countries, having objects similar to those of the society, with which the Society is for the time being affiliated.
- b. "Author" means in relation to a cinematograph film, the producer.
- c. "Board of Directors / Board" means the Board constituted under the Companies Act 2013, pursuant to these Articles.
- d. "Cinematograph film" pursuant to Section 2 (f) of the Copyright Act, 1957 means any work of visual recording on any medium produced through a process from which a moving image may be produced by any means and includes a sound recording accompanying such visual recording and "Cinematograph" shall be construed as including any work produced by any process analogous to Cinematography including video films.
- e. "Communication to the Public" pursuant to Section 2 (ff) of the Copyright Act, 1957 means making any work or performance available for being seen or heard or otherwise enjoyed by the public directly or by any means of display or diffusion other than by issuing physical copies of it, whether simultaneously or at places and times chosen individually, regardless of whether any member of the public actually sees, hears or otherwise enjoys the work or performance so made available. (Explanation- For the purpose of this clause, communication through satellite or cable or any other means of simultaneous communication to more than one household or place of residence including residential rooms of any hotel or hostel shall be deemed to be communication to the public).
- f. "Copyright society" means a society registered under sub-section (3) of section 33 of copyright act 1957.
- g. "Director" means a member of the Board of Director as constituted under the Companies Act.
- h. "Governing Council" means the ruling body of members formed pursuant to the Copyright Act, 1957 and the Copyright Rules, 2013.
- i. "Producer" pursuant to Section 2 (uu) of the Copyright Act, 1957 means In relation to a cinematograph film or sound recording, means a person who takes initiative and responsibility for making the work.

For Cinefil Producers Performance Ltd

Chief Executive officer-CEO





- j. "Rules" means the rules made under Copyright Rules 2013 with amendment thereof or any of the relevant statute(s).
- k. "Visual Recording" pursuant to Section 2 (xxa) means the recording in any medium, by any method including the storing of it by any electronic means, of moving images or of the representations thereof, from which they can be perceived, reproduced or communicated by any method.
- l. "The Act" means the Companies Act, 2013 & the Copyright Act, 1957.
- m. "Work" pursuant to Section 2(y) means any of the following works, namely:-
- (i) A literary, dramatic, musical or artistic work;
 - (ii) A cinematographic films;
 - (iii) A sound recording.
- (2) Unless the context otherwise requires, Words or expressions contained in these Articles shall bear the same meaning as in the Companies Act and/or the Copyright Act or any statutory modifications made therein from time to time.

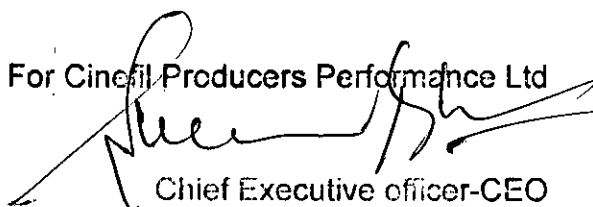
Members

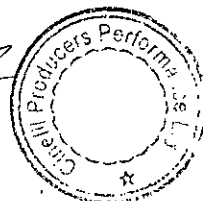
- II. (1) There shall be no upper limit on the number of members and the categories of membership shall be decided by the Governing Council members for effective governance.
- (2) The subscribers to the memorandum and such other person as the Governing Council shall admit to membership shall be member of the company.

Application for Society Membership

- (3) Subject to the policies framed by the Governing Council, the Producers & Other Owners of Cinematograph Film work in which copyright subsists are eligible may apply for admission to membership. Such application shall be made in writing, signed by the applicant and shall be in such form as the Governing Council shall from time to time prescribe. Each applicant shall submit such evidence of eligibility and fulfillment of the qualifying criteria as the Governing Council considers being reasonably necessary.
- (4) No person may be admitted as Producers and Other Owners Member of any category unless he has fulfilled the qualifying criteria prescribed for that category.

For Cinefil Producers Performance Ltd


Chief Executive officer-CEO





Save that the Governing Council may in its discretion at any time admit any person who is eligible for membership to any category of Member, notwithstanding that he has not fulfilled the qualifying criteria for that category, if the Governing Council is satisfied that there are special circumstances in view of which it would be in the interests of the company for that person to be so admitted.

- (5) The Governing Council shall examine the list and when satisfied, shall certify that the persons named thereon have been duly admitted to be Producers and Other Owners member and the name of such member will be entered in the Register of membership as required under the Copyright Act 1957.
- (6) The Governing Council may in recognition of long and valuable services rendered by any retiring Director, President, Member or any other person as the board deemed fit shall appoint such person to be in the Honorary position for the duration of his life time.
- (7) In case of a firm/Company/ LLP, the membership shall be in the name of the firm/ Company/ LLP representing by authorized representative on behalf of the firm/Company/ LLP respectively.

Termination of Society Membership

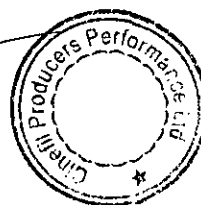
- (8) Any Producers and Other Owners member may by giving one month notice in writing to the company or any committee thereof appointed by the Governing Council can rescind his membership, subject to the Copyright Act, 1957 read with Copyright Rules 2013.

Pending Proceedings Continuation of Control of Rights

- (9) If any proceedings have been instituted by or against the Company in respect of Producers and Other Owners Member's works either in the name of the Company or of the Member and such Producers and Other Owners Member ceases to be a Member during the pendency of the proceedings, any rights on the subject of such proceedings which have been vested in the Company by such member or are controlled by the Company by virtue of its/ his / her membership shall remain so vested or controlled by the company until such proceedings are finally disposed of pursuant to the Copyright Act, 1957.

For Cinefil Producers Performance Ltd.

Chief Executive officer-CEO





General Meetings

- (10) All general meetings other than annual general meeting shall be called extraordinary general meeting.
- (11) (a) No business shall be transacted at any general meeting unless a quorum of members is present at the time when the meeting proceeds to business.
- (b) The Producers and Other Owners members will hold the General Meeting every year as per the provisions of the Copyright Act 1957 and rules made there under which shall be ratified by the Company for onward submission to the Copyright Registrar.

Notice of General Meeting of the Company

- (12) An Annual General Meeting and a meeting called for the passing of a Special Resolution shall be called by twenty-one days' notice in writing at least. The notice shall be exclusive of the day on which it is served or deemed to be served and the day for which it is given, and shall specify the place, the day and the hour of meeting and, in case of special business, the general nature of that business, and shall be in such manner, as may be prescribed by the Company. Any general meeting to be called in shorter notice shall be as per the provisions of the Companies Act 2013 and / or Copyright Act, 1957, as the case may be.

Quorum

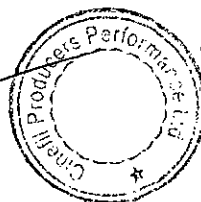
- (13) No business of the Company shall be transacted at any General Meeting unless a quorum of Members are present at the time when the meeting proceeds to business as per the provisions of the Companies Act 2013/ the Copyright Act, 1957 as the case may be.

Adjournment

- (14) If, within half an hour after the time appointed for the meeting, a quorum is not present, the meeting, if convened upon the requisition of Members, the meeting shall be dissolved; in any other case the members present shall be the Quorum or it shall stand adjourned to such other day and at such other time and place, and if at the adjourned meeting a quorum is not present within half an hour after the time appointed for the meeting, the Members present shall be the quorum.

For Cinefil Producers Performance Ltd


Chief Executive officer-CEO





Chairman

- (15) (a) The Chairman of the Governing Council shall preside as Chairman at every General Meeting of the Company. If there is no such Chairman of the Governing Council, or if he is not present within thirty minutes after the time appointed for holding the meeting, or if he is not willing to act as chairman, the Vice Chairman of Governing Council shall be the Chairman of the meeting and falling him, the members of the Governing Council present shall choose one of their number to be Chairman of the meeting.
- (b) If at any meeting no member of Governing Council is present within thirty minutes after the time appointed for holding the meeting, the Members present shall choose one of their member to be chairman of the meeting.

Adjournment of Meeting

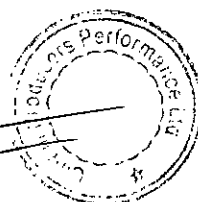
- (16) (a) The Chairperson may, with the consent of any meeting at which a quorum is present, and shall, if so directed by the meeting, adjourn the meeting from time to time and from place to place.
- (b) No business shall be transacted at any adjourned meeting other than the business left unfinished at the meeting from which the adjournment took place.
- (c) When a meeting is adjourned for thirty days or more, notice of the adjourned meeting shall be given as in the case of an original meeting.
- (d) Save as aforesaid, it shall not be necessary to give any notice of an adjournment or of the business to be transacted at an adjourned meeting.

Method of Voting

- (17) At any General Meeting, first all decisions will be taken by show of hands and matters / resolutions will be decided by a majority of votes from those owner Members present and eligible to vote.
Upon request of a majority of the Members, a resolution may be voted upon by a ballot and same is acceptable to the Chairman of the Meeting.

For Cinefil Producers Performance Ltd


Chief Executive officer-CEO





(a) In the event that a matter is to be resolved by a show of hands, a declaration by the Chairman of the meeting that a resolution has on a show of hands been carried unanimously or by a particular majority (as the case may be) , or lost, and an entry to that effect in the book containing the minutes of proceedings shall be conclusive evidence of the fact, without proof of the number or proportion of the votes recorded in favour of, or against, such resolution.

(b) If voting is to be done by poll, the Chairman shall issue official ballot papers to all those Members entitled to vote and present at the meeting, listing the name of the Member and the number of votes he is entitled to cast.

(c) Each Member shall have one vote for the purposes of a poll by ballot.

Poll by Ballot

(18) A poll by ballot shall be taken in such manner as the Chairman of the meeting directs, and the result of the poll by ballot shall be declared prior to the adjournment of the meeting at which the poll was conducted.

Chairman of casting vote

(19) In the case of an equality of votes, whether on a show of hands or on a poll by ballot, the Chairman of the meeting at which the show of hands takes place or at which the poll is demanded shall, be entitled to a second or casting vote.

Time for taking poll

(20) A poll demanded on the election of a Chairman of a meeting or on a question of adjournment, shall be taken forthwith. A poll demanded on any other question shall be taken at such time as the Chairman of the meeting directs; and any business other than that upon which a poll has been demanded may be proceeded with pending the taking of the poll.

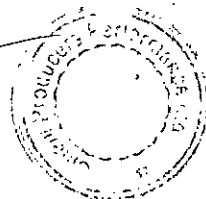
Votes of Members


(21) (a) Every Member shall have *one vote*, unless the voting is conducted on a show of hands. No Member shall be entitled to vote unless he is present in person.

(b) Votes may be given personally in the case of individuals and in relation to firms, companies or corporate bodies, votes may be given as provided by these Articles or by a representative duly authorized.

For Cinefil Producers Performance Ltd

Chief Executive officer-CEO



- 
- (22) Rules and regulations and the necessary guidelines in connection to meeting , adjourned meeting, Quorum , voting , method of voting , casting vote , poll etc. of Producers and Other Owners members shall be framed by the Governing Council of the Company from time to time.

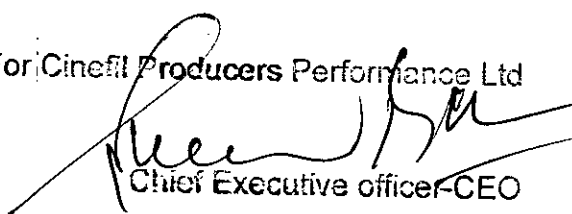
Board of Directors

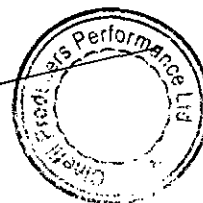
- (23) The number of the directors and the names of the first directors shall be determined in writing by the subscribers of the memorandum or a majority of them.
- (a) The numbers of the Directors shall not be less than 3 (Three) or more than 15 (Fifteen).
- (b) the number of the directors and the names of the first directors shall be:
- i. Mr. Rishi Raj
 - ii. Mr. Deepak Sawant
 - iii. Mr. Anil Agarwal
- (24) (a) The remuneration of the directors shall, in so far as it consists of a monthly payment, be deemed to accrue from day-to-day.
- (b) In addition to the remuneration payable to them in pursuance of the Act, the directors may be paid all travelling, hotel and other expenses properly incurred by them—
- i. in attending and returning from meetings of the Board of Directors or any committee thereof or general meetings of the company; or
 - ii. in connection with the business of the company.

Proceeding of the Board

- (25) (a) The Board of Directors may meet for the conduct of business, adjourn and otherwise regulate its meetings, as it thinks fit.
- (c) A director may, and the manager or secretary on the requisition of a director shall, at any time, summon a meeting of the Board.
- (26) (a) Save as otherwise expressly provided in the Act, questions arising at any meeting of the Board shall be decided by a majority of votes.
- (b) In case of an equality of votes, the Chairperson of the Board, if any, shall have a second or casting vote.

For Cinefil Producers Performance Ltd


Chief Executive officer-CEO





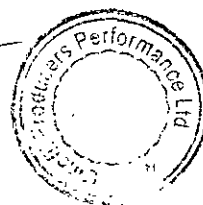
- (27) The continuing directors may act notwithstanding any vacancy in the Board; but, if and so long as their number is reduced below the quorum fixed by the Act for a meeting of the Board, the continuing directors or director may act for the purpose of increasing the number of directors to that fixed for the quorum, or of summoning a general meeting of the company, but for no other purpose.
- (28) (a) The Board may elect a Chairperson of its meetings and determine the period for which he is to hold office.
- (b) If no such chairperson is elected, or if at any meeting the Chairperson is not present within five minutes after the time appointed for holding the meeting, the directors present may choose one of their members to be Chairperson of the meeting.
- (29) (a) The Board may, subject to the provisions of the Companies Act, 2013 and the Copyright Act, 1957, delegate any of its powers to committees/ Governing Council consisting of such member or members of its body as it thinks fit.
- (b) Any committee/ Governing Council so formed shall, in the exercise of the powers so delegated, conform to any regulations that may be imposed on it by the Board.

**Power vested in the Governing Council in pursuance of Copyright Act, 1957 and
Copyright Rules, 2013**

- (30) a) The company may file an application for registration of copyright society with the Registrar of Copyrights for submission to the central government for grant of permission to carrying on the business of issuing or granting licences in respect of copyright on cinematographic film subject to the rules framed under the Copyright Rules 2013 pursuant to Copyright Act 1957.
- (b) The company may issue licences and collect fees in accordance with its scheme of Tariff in relation to only such works as it has been authorized to administer in writing by the owners of rights and for the period for which it has been so authorized. The distribution of fees collected shall be subject to deduction administrative expenses incurred by the company subject to the rules framed under the Copyright Rules 2013 pursuant to Copyright Act 1957.

For Cinefil Producers Performance Ltd


Chief Executive officer-CEO



Chief Executive Officer, Company Secretary or Chief Financial Officer

- (31) A chief executive officer, company secretary or chief financial officer may be appointed by the Board for such term, at such remuneration and upon such conditions as it thinks fit; and any chief executive officer, company secretary or chief financial officer so appointed may be removed by means of a resolution of the Board.

Execution of negotiable instruments

- (32) All cheques, Promissory notes, drafts, bills of exchange and other negotiable instruments and all receipts for monies paid to the Company shall be signed, drawn, accepted, endorsed or otherwise executed, as the case may be in such manner as the Board shall from time to time by resolution determine.

Distribution of Receipts – General Purposes

- (33) All moneys received by the Company in exercise of the copyright, licence or authority assigned by its members and affiliated societies shall be paid by way of royalty and/or fees to such assignors in consideration of assignment of their rights subject to the rules framed under the Copyright Rules 2013 pursuant to Copyright Act 1957.

Reserve Fund

- (34) Company shall transfer such sums as it think proper to a reserve fund subject to the appropriate regulation to meet contingencies of the Company but not to change any right or interest of any Producers and Other Owners Member.

Payment of Expenses and Liability

- (35) The Company shall pay and defray the expenses and liabilities of the Company incurred in the exercise or enforcement of the rights vested in or controlled by the Company out of the monies received by the Company in respect of the exercise or enforcement of such rights.

For Cinefil Producers Performance Ltd


Chief Executive officer-CEO





Borrowing Power

(36) The Company may from time to time borrow raise or secure the payment of such sum or sums of money, as it may deem requisite for any purpose, which it may deem expedient in the interests of the Company but not to charge any right or interest of any Producers and Other Owners Member.

Minute

(37) The Board, Governing Council, Executive Council, and other Committees shall cause minutes to be duly made in books for recording purpose as required under Companies Act 2013 and / or Copyright Act 1957.

Accounts

(38) The Company shall cause proper books of account to be kept with respect to: all sums of money received and expended by the Company and the matters in respect of which the receipt and expenditure takes place; and the assets and liabilities of the Company pursuant to the requirements of the Companies Act 2013 and Copyright Act 1957 read with Copyright Rules 2013.

Winding Up

(39) In the event of and upon the winding up of the company, whether voluntary or otherwise, at any time, the assets of the company, (other than the performing right vested in or controlled by the company pursuant to these Article or copyright act any sums distributable in accordance with the Rules) shall, in so far as they are available for the purpose, be apportioned among the persons who are members at the date of such winding up, in the proportions, in which such Members received distributions from the company in respect of the year ending on the 31st day of the March immediately prior to such winding up and the rights (if any) vested in the company by a member, by a Members, or controlled by the company.

For Cinefit Producers Performance Ltd

Chief Executive officer-CEO



Subscriber Details


S. NO	Name, Address, Description and Occupation	DIN/PAN/Passport Number	Place	DSC	Dated
1	Name: Rishi Raj, S/o: Mr. Man Singh, Address: 6046, 3rd Floor, Gali No. 04, Dev Nagar, Karol Bagh, Kikar Wala Chowk, New Delhi- 110005 Occupation: Producer	06578504	Mumbai	RISHI RAJ	03/10/2018
2	Name: Deepak Sawant S/o: Mr. Datta Sawant, Address: 2NDFL Ankur, Vidya Mandir Rd, Opp. Vasant Villa, Dahisar (E), Mumbai- 400068. Occupation: Producer	06463258	Mumbai	DEEPAK DATTA SAWANT	03/10/2018
3	Name: Mr. Swapnil Shivalay, Authorised Signatory on behalf of 2B Cinematographic Films and Recording Private Limited CIN No.:- U74900MH2015PTC261489 Address: 517, 5th Floor, Laxmi Plaza, Laxmi Industrial Estate, Andheri (W), Mumbai- 400053. Address of Authorised Signatory: 4B, Flat No. 106, New Mhada Lokhandwala, Near Lokhandwala Circle, Andher (W), Mumbai-400053 Occupation: Producer	BBOPS1568R	Mumbai	SWAPNIL R. SHIVALAY	03/10/2018
4	Name: Krishan Sethi S/o: Mr. Chhajuram Sethi Address: 702, 12 D, Spring Leaf, Lokhandwala Township, Kandevali (E), Mumbai- 400101 Occupation: Producer	AVZPS7324R	Mumbai	KRISHAN CHHAJURAM SETHI	03/10/2018
5	Name: Anil Basantkumar Agarwal S/o: Mr. Basantkumar Agarwal Address: 801-A, Plot No. 119, Hill Tower, 120 DPRDL, Andheri (W), Mumbai 400053 Occupation: Other Owner	02604209	Mumbai	ANIL KUMAR AGARWAL	03/10/2018
6	Name: Satyam Rishi Raj S/O: Mr. Rishi Raj Address: 702, 7th Floor, MHADA Building, 12, Oshiwara, Andheri (W), Mumbai- 400053.	07065676	Mumbai	Satyam Raj	03/10/2018

For Cinefil Producers Performance Ltd

[Handwritten Signature]
Chief Executive officer-CEO



Subscriber Details

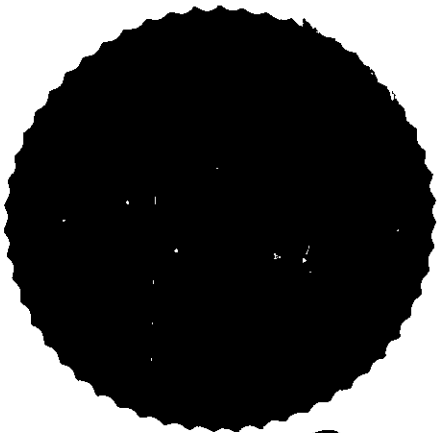
S. NO	Name, Address, Description and Occupation	DIN/PAN/Passport Number	Place	DSC	Dated
	Occupation: Other Owner				
7	<p>Name: Mr. Vinayak Pothu, Authorised Signatory on behalf of Artsy Chic Limited CIN No:- U74999MH2011PLC219337</p> <p>Address: Unit No. 403B, 4th Floor, Kotia Nirman, New Link Road, Andheri (W), Mumbai- 400053.</p> <p>Address of Authorised Signatory: Shivneri Building No. T- 61, Room No. 008, Near Mala Garden, Pratiksha Nagar, Sion (E), Mumbai- 400022</p> <p>Occupation: Other Owner</p>	AIRPP3252C	Mumbai		03/10/2018

Signed Before Me

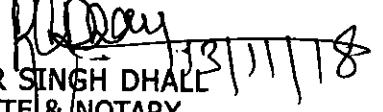
Name	Address, Description and Occupation	DIN/PAN/Passport Number/ Membership Number	Place	DSC	Dated
ACS K. Venugopal Rao	<p>B 502, Sai Satyam, Plot No. 20, Sector-4, Karanjade, Old Panvel- 410206</p> <p>Occupation: Professional</p>	32965	Mumbai	<p>Date: 2018.10.03 15:52:50 +05'30'</p> <p>Adobe Acrobat Reader version: 2018.011.20063</p>	03/10/2018

Checkform

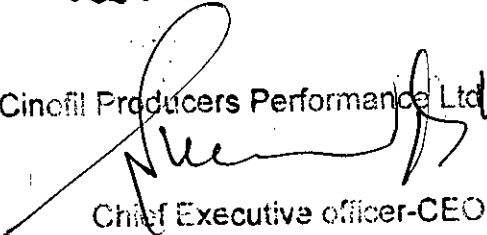
Modify



ATTESTED


RAVINDER SINGH DHALL
 ADVOCATE & NOTARY
 GREATER MUMBAI

For Cinefil Producers Performance Ltd


 Chief Executive officer-CEO



Rishi Raj

6046, 3rd Floor, Gali No. 04, Dev Nagar, Karol Bagh, Kikar Wala Chowk, New Delhi-110005

LETTER OF CONSENT

Date: 15th October, 2018

To Registrar of Copyrights
Copyright Division
Department of Higher Education
Ministry Human Resources Development
4th Floor, Jeevan Deep Building
Parliament Street
New Delhi- 110001

Sub: Letter to act as a member of the Governing Council of the Cinefil Producers Performance Limited.

Dear Sir,

I, Rishi Raj, have examined and familiarized myself with the Copyright Act, 1957 and the Copyright Rules 2013 and I am aware of the contents of the Memorandum of Association and the Articles of Association of the Cinefil Producers Performance Limited.

I hereby consent to being a member of the Governing Council of the Cinefil Producers Performance Limited and agree to perform all the duties of a member of the Governing Council of the Cinefil Producers Performance Limited, during the entire term of appointment.



Rishi Raj

Satinder Kumar Sharma

503/504, Vatsalya Ekta, CHS, RTO Lane, Near Masala Mantra Restaurant, Four Bungalows,
Andheri (W), Mumbai , Azad Nagar, Maharashtra- 400053

LETTER OF CONSENT

Date: 15th October, 2018

To Registrar of Copyrights

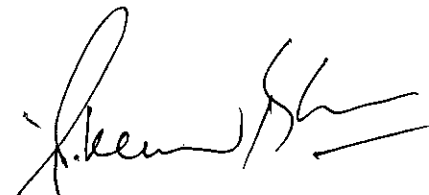
Copyright Division
Department of Higher Education
Ministry Human Resources Development
4th Floor, Jeevan Deep Building
Parliament Street
New Delhi- 110001

**Sub: Letter to act as a member of the Governing Council of the Cinefil
Producers Performance Limited.**

Dear Sir,

I, Satinder Kumar Sharma, have examined and familiarized myself with the Copyright Act, 1957 and the Copyright Rules 2013 and I am aware of the contents of the Memorandum of Association and the Articles of Association of the Cinefil Producers Performance Limited.

I hereby consent to being a member of the Governing Council of the Cinefil Producers Performance Limited and agree to perform all the duties of a member of the Governing Council of the Cinefil Producers Performance Limited, during the entire term of appointment.



Satinder Kumar Sharma

Deepak Sawant

2nd FL, Ankur, Vidya Mandir, Road, Opp. Vasant Villa, Dahisar 9E), Mumbai, Maharashtra-
400068.

LETTER OF CONSENT

Date: 15th October, 2018

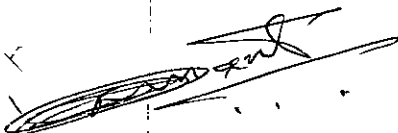
To Registrar of Copyrights
Copyright Division
Department of Higher Education
Ministry Human Resources Development
4th Floor, Jeevan Deep Building
Parliament Street
New Delhi- 110001

**Sub: Letter to act as a member of the Governing Council of the Cinefil
Producers Performance Limited.**

Dear Sir,

I, Deepak Sawant, have examined and familiarized myself with the Copyright Act, 1957 and the Copyright Rules 2013 and I am aware of the contents of the Memorandum of Association and the Articles of Association of the Cinefil Producers Performance Limited.

I hereby consent to being a member of the Governing Council of the Cinefil Producers Performance Limited and agree to perform all the duties of a member of the Governing Council of the Cinefil Producers Performance Limited, during the entire term of appointment.



Deepak Sawant

2B CINEMATOGRAPHIC FILMS AND RECORDING PRIVATE LIMITED

(CIN: - U74900MH2015PTC261489)

Unit No-517, 5th Floor, Bldg. No-9, Laxmi Plaza, Laxmi Industrial Estate, New Link Road,
Andheri(W) Mumbai- 400058, Maharashtra State.

2Bchandrakant@gmail.com

LETTER OF CONSENT

Date: 15th October, 2018

To Registrar of Copyrights

Copyright Division

Department of Higher Education

Ministry Human Resources Development

4th Floor, Jeevan Deep Building

Parliament Street

New Delhi- 110001

**Sub: Letter to act as a member of the Governing Council of the Cinefil
Producers Performance Limited.**

Dear Sir,

I, Swapnil Shiwalay, authorised representative on behalf of member 2B Cinematographic Films and Recording Private Limited, have examined and familiarized myself with the Copyright Act, 1957 and the Copyright Rules 2013 and I am aware of the contents of the Memorandum of Association and the Articles of Association of the Cinefil Producers Performance Limited.

I hereby consent to being authorised representative on behalf of member 2B Cinematographic Films and Recording Private Limited of the Governing Council of the Cinefil Producers Performance Limited and agree to perform all the duties of a member of the Governing Council of the Cinefil Producers Performance Limited, during the entire term of appointment.

For 2B Cinematographic Films and Recording Private Limited



Swapnil Shiwalay



Krishan Sethi

702, 12D, Spring Leaf, Lokhandwala Township, Kandevali (E), Mumbai, Maharashtra- 400101

LETTER OF CONSENT

Date: 15th October, 2018

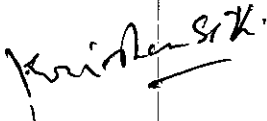
To Registrar of Copyrights
Copyright Division
Department of Higher Education
Ministry Human Resources Development
4th Floor, Jeevan Deep Building
Parliament Street
New Delhi- 110001

Sub: Letter to act as a member of the Governing Council of the Cinefil Producers Performance Limited.

Dear Sir,

I, Krishan Sethi, have examined and familiarized myself with the Copyright Act, 1957 and the Copyright Rules 2013 and I am aware of the contents of the Memorandum of Association and the Articles of Association of the Cinefil Producers Performance Limited.

I hereby consent to being a member of the Governing Council of the Cinefil Producers Performance Limited and agree to perform all the duties of a member of the Governing Council of the Cinefil Producers Performance Limited, during the entire term of appointment.



Krishan Sethi

Anil Agarwal

801-A, Plot No. 119, Hill Tower, 120 DPRDL, Andheri (W), Mumbai, Maharashtra-400053

LETTER OF CONSENT

Date: 15th October, 2018

To Registrar of Copyrights

Copyright Division
Department of Higher Education
Ministry Human Resources Development
4th Floor, Jeevan Deep Building
Parliament Street
New Delhi- 110001

Sub: Letter to act as a member of the Governing Council of the Cinefil Producers Performance Limited.

Dear Sir,

I, Anil Agarwal, have examined and familiarized myself with the Copyright Act, 1957 and the Copyright Rules 2013 and I am aware of the contents of the Memorandum of Association and the Articles of Association of the Cinefil Producers Performance Limited.

I hereby consent to being a member of the Governing Council of the Cinefil Producers Performance Limited and agree to perform all the duties of a member of the Governing Council of the Cinefil Producers Performance Limited, during the entire term of appointment.



Anil Agarwal

Satyam Raj

702, 7th Floor, MHADA Building, 12 Oshiwara, Andheri (W), Mumbai, Maharashtra-400053

LETTER OF CONSENT

Date: 15th October, 2018

To Registrar of Copyrights

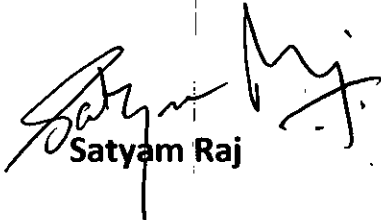
Copyright Division
Department of Higher Education
Ministry Human Resources Development
4th Floor, Jeevan Deep Building
Parliament Street
New Delhi- 110001

Sub: Letter to act as a member of the Governing Council of the Cinefil Producers Performance Limited.

Dear Sir,

I, Satyam Raj, have examined and familiarized myself with the Copyright Act, 1957 and the Copyright Rules 2013 and I am aware of the contents of the Memorandum of Association and the Articles of Association of the Cinefil Producers Performance Limited.

I hereby consent to being a member of the Governing Council of the Cinefil Producers Performance Limited and agree to perform all the duties of a member of the Governing Council of the Cinefil Producers Performance Limited, during the entire term of appointment.


Satyam Raj

Artsy Chic Limited

(CIN No: - U74999MH2011PLC219337)

Unit No. 403B, 4th Floor, Kotia Nirman, New Link Road, Andheri (W), Mumbai, Maharashtra-400053

2bvinayak@gmail.com

LETTER OF CONSENT

Date: 15th October, 2018

To Registrar of Copyrights
Copyright Division
Department of Higher Education
Ministry Human Resources Development
4th Floor, Jeevan Deep Building
Parliament Street
New Delhi- 110001

Sub: Letter to act as a member of the Governing Council of the Cinefil Producers Performance Limited.

Dear Sir,

I, Vinayak Pothu, Authorised Representative, on behalf of the member Artsy Chic Limited, have examined and familiarized myself with the Copyright Act, 1957 and the Copyright Rules 2013 and I am aware of the contents of the Memorandum of Association and the Articles of Association of the Cinefil Producers Performance Limited.

I hereby consent to being Authorised Representative, on behalf of the member Artsy Chic Limited of the Governing Council of the Cinefil Producers Performance Limited and agree to perform all the duties of a member of the Governing Council of the Cinefil Producers Performance Limited, during the entire term of appointment.

For Artsy Chic Limited

Vinayak Pothu



Kaveri Kaushal

241, Kailash Hills, New Delhi, 110065.

LETTER OF CONSENT

Date: 15th October, 2018

To Registrar of Copyrights
Copyright Division
Department of Higher Education
Ministry Human Resources Development
4th Floor, Jeevan Deep Building
Parliament Street
New Delhi- 110001

Sub: Letter to act as a member of the Governing Council of the Cinefil Producers Performance Limited.

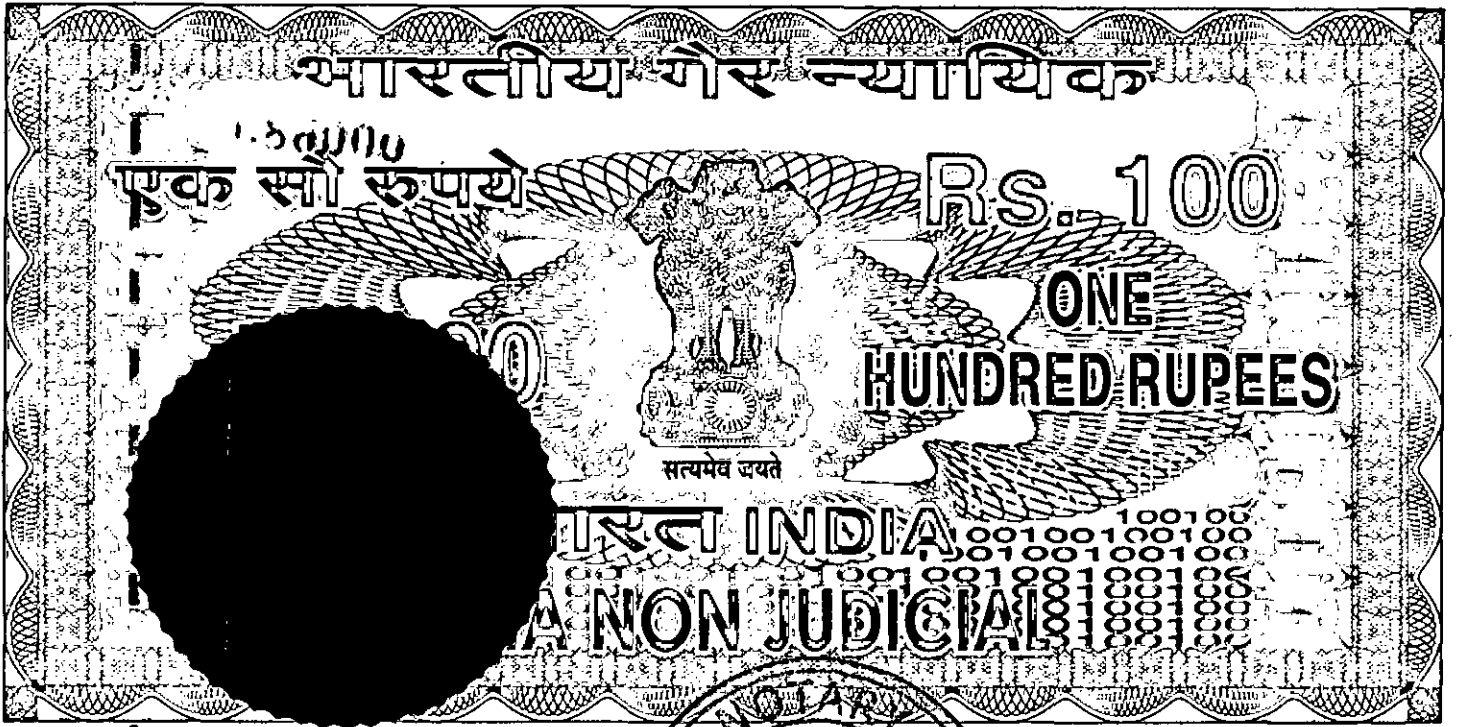
Dear Sir,

I, Kaveri Kaushal, have examined and familiarized myself with the Copyright Act, 1957 and the Copyright Rules 2013 and I am aware of the contents of the Memorandum of Association and the Articles of Association of the Cinefil Producers Performance Limited.

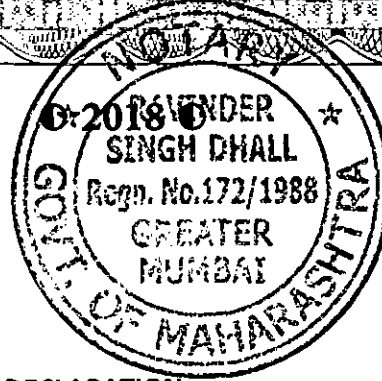
I hereby consent to being a member of the Governing Council of the Cinefil Producers Performance Limited and agree to perform all the duties of a member of the Governing Council of the Cinefil Producers Performance Limited, during the entire term of appointment.

Kaveri Kaushal

Kaveri Kaushal



महाराष्ट्र MAHARASHTRA



DECLARATION

TY 209258

प्रधान मुद्रांक कार्यालय, मुंबई
प.मु.वि.क्र. ८००००९५

26 OCT 2018

सक्षम अधिकारी

To Registrar of Copyrights
Copyright Division
Department of Higher Education
Ministry Human Resources Development
4th Floor, Jeevan Deep Building
Parliament Street
New Delhi- 110001.

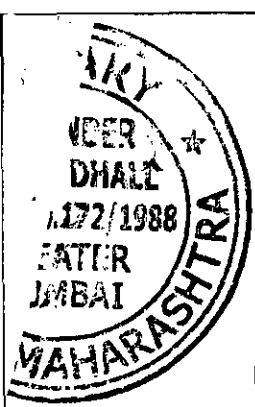
श्रीमती. पी. एस. तळकर

Dear Sir,

I, Satinder Sharma, S/o Mr. Ratanchand Mohan Sharma, aged 61 years, and Indian citizen, residing at 503/504, Vatsalya Ekta, CHS, RTO Lane, Near Masala Mantra Restaurant, Four Bungalows, Andheri (W), Mumbai, Azad Nagar, Maharashtra- 400053, am the CEO of the "Cinefil Producers Performance Limited" ("Applicant") and am authorised to give this declaration on behalf of the Applicant.

Satinder Sharma





..2..

I hereby solemnly declare, for and on behalf of the Applicant that the objectives of the Applicant on behalf of Producer members and Other Owner members proposes to carry on the Business of issuing and granting licenses in respect of Cinematographic Film Work being the Category of work as defined under Section 2(y)(ii) read with Section 13(1)(b) of the Copyright Act 1957 for collection and distribution of fees among the said Producers and other Owners in pursuance to Copyright Act 1957 read with Copyright Rules 2013 with any amendment and / or modification thereof, as the case may be.

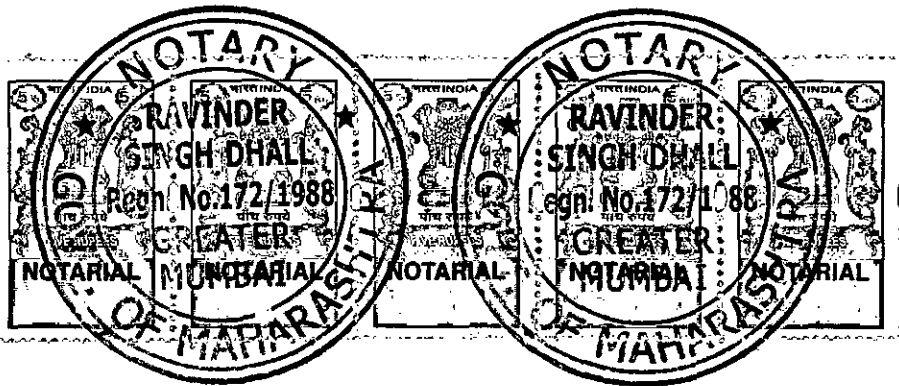
I hereby also declare on behalf of the Applicant that the Applicant has been incorporated in 2018 and so on the date this declaration, has not yet commenced business. Therefore, I declare that the bodies through which the Applicant proposes to function and the arrangements for the accounting and auditing of the Applicant's accounts are not yet in place. However, I state that the Applicant proposes to provide for the same before it commences business.

Solemnly declared at Mumbai
By the above name **Satinder Sharma**
On this 13th day of Nov., 2018

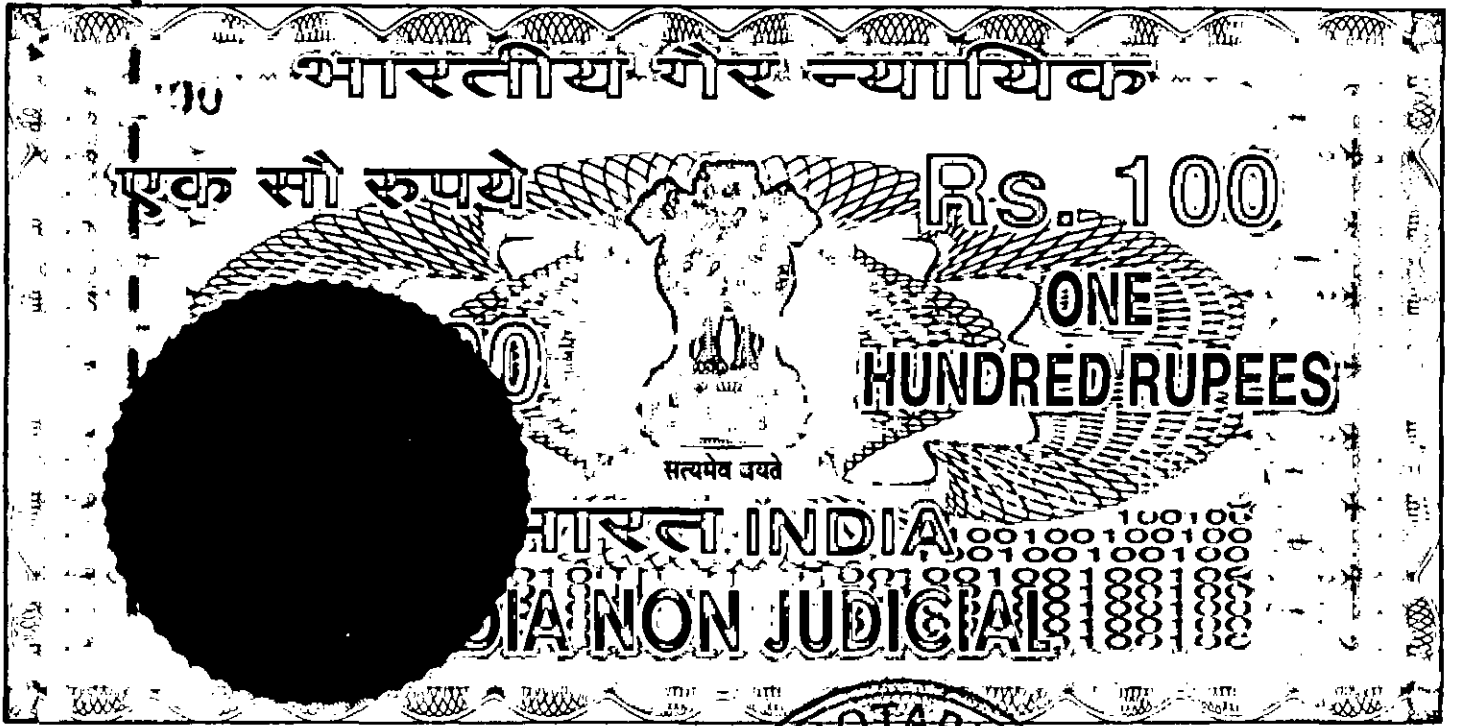
Satinder Sharma
]]]

SIGNED BEFORE ME

Ravinder Singh Dhall
RAVINDER SINGH DHALL
ADVOCATE & NOTARY
GREATER MUMBAI



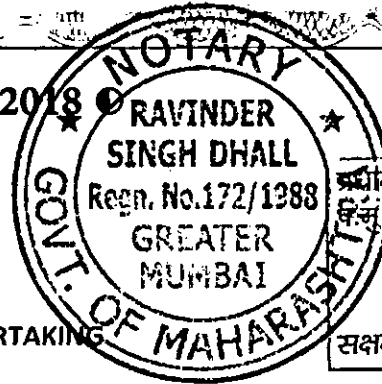
13/11/18



महाराष्ट्र MAHARASHTRA

2018

TY 209257



UNDERTAKING

प्रधान मुद्रांक कार्यालय, मुंबई
कि.वि.क. 6000094

26 OCT 2018

सक्षम अधिकारी

To,
Registrar of Copyrights
Copyright Division
Department of Higher Education
Ministry Human Resources Development
4th Floor, Jeevan Deep Building
Parliament Street
New Delhi- 110001.

श्रीमती. पी. एस. तळकर

Dear Sir,

I, Satinder Sharma, S/o Mr. Ratanchand Mohan Sharma, aged 61 years, and Indian citizen, residing at 503/504, Vatsalya Ekta, CHS, RTO Lane, Near Masala Mantra Restaurant, Four Bungalows, Andheri (W), Mumbai, Azad Nagar, Maharashtra- 400053, am the CEO of the "Cinefil Producers Performance Limited" ("Applicant") and am authorised to give this undertaking on behalf of the Applicant.



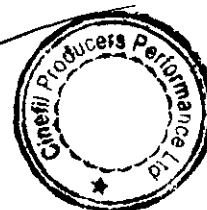



..2..

I, hereby undertake, on behalf all members of the Governing Council and on behalf of the Applicant as a whole, that the Memorandum of Association and Articles of Association of the Applicant provide that the Applicant shall comply with, and confirm to the provisions of the Copyright Act, 1957 and the Copyright Rules, 2013, as amended from time to time.

Solemnly declared at Mumbai
By the above name **Satinder Sharma**
On this 15th day of Nov, 2018

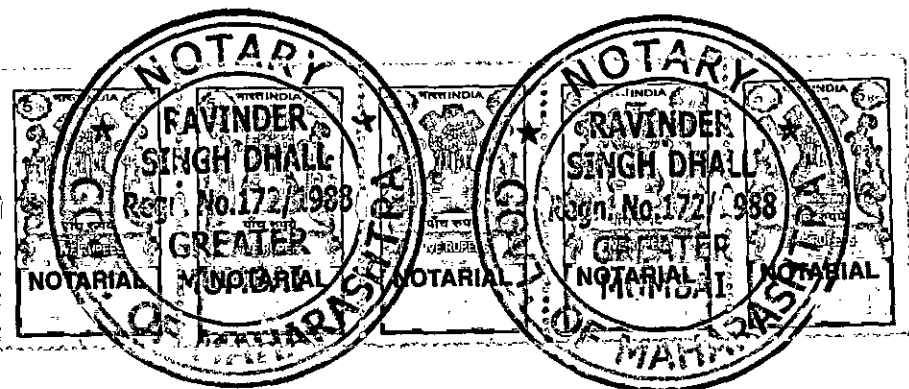
[Handwritten signature]



SIGNED BEFORE ME

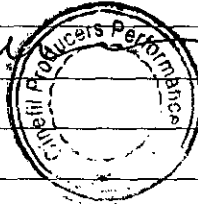
[Handwritten signature]

RAVINDER SINGH DHALL
ADVOCATE & NOTARY
GREATER MUMBAI



CINEFIL PRODUCERS PERFORMANE LTD.


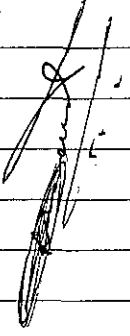
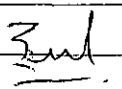
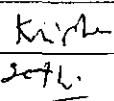
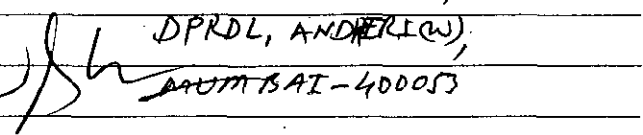
REGISTER OF MEMBERS (PRODUCERS & OTHER OWNERS)

[Handwritten signature]


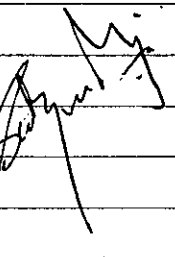
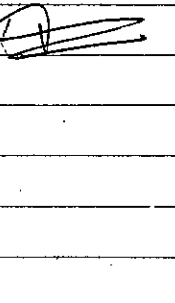
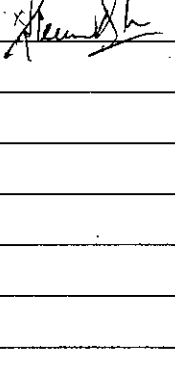
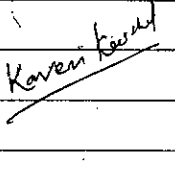
710

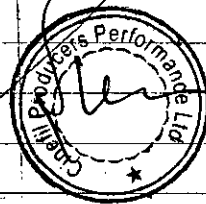
710

710

SR. No.	NAME	CAPACITY	DATE OF JOINING	ADDRESS	SIGNATURE
01.	MR. RISHI RAJ	PRODUCER	05/01/18	6046, 3 RD FLOOR, GATE NO. 04, DEV NAJAR, KAROL BAGH KIKARWALA CHOWK, NEW DELHI - 110005	
02.	MR. DEEPAK SAWANT	PRODUCER	05/10/18	2ND FL, ANKUR, VIDYA MANDIR RD, OPP VASANT VILAS DAHISAR (E), MUMBAI - 400068	
03	M/S 2 B UNEMATO - GRAPHIC FILMS & RECORDINGS PVT. LTD.	PRODUCER	05/10/18	517, 5 TH FLOOR, B/H LAXMI PLAZA, LINK ROAD, ANDHERA (W), MUMBAI - 03.	
04	MR. KRISHAN SETHI	PRODUCER	05/10/18	702, 12D, SPRINGLEAF LOKHANDWALA TOWN - JHIP, KANDEVALI (E), MUMBAI - 400101	
05	MR. ANIL AGARWAL OWNER PRODUCER	OWNER PRODUCER	05/10/18	802-A, PLOT NO 119, HILL TOWER, 120, DPRDL, ANDHERA (W), MUMBAI - 400053	



SR No.	NAME	CAPACITY	DATE OF JOINING	ADDRESS	SIGNATURE
06	MR. SATYAM RAJ	OTHER OWNER (PRODUCER)	05/10/18	702, 7 TH FLOOR, MHADA, BUILD 12 OSHIWARA, ANDHERI (W), MUMBAI - 400053	
07	M/S. ARTSY CHIL LIMITED	OTHER OWNER (PRODUCER)	05/10/18	UNIT NO. 403, 4 TH FLOOR KOTIA NIKRAN, NEW LINK RD, ANDHERI (W) MUMBAI - 400053	
08	SATINDER SHARMA KUMAR	PRODUCER	13/10/18	SDB/04, VATSALIA BTD. EKTA CHS, RTD LANE, NR. MASALA MANTRA RESTAURANT, FOUR BUNGLOW, ANDHERI (W), MUMBAI - 400053	
09	MRS. KAVERTI KAUSHAL	OTHER OWNER (PRODUCER)	13/10/18	241, KAILASH, HILLS NEW DELHI - 110065.	



CINEFIL PRODUCERS PERFORMANCE LIMITED

CIN: U74999MH2018PLC315350

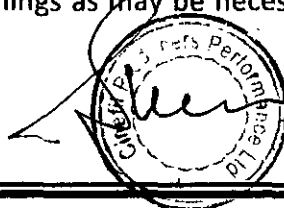
73, Ground Floor, Om Heera Panna Mall, Near Oshiwara Police Station, Jogeshwari (W), Mumbai-400102

info@copyrightguild.com**EXTRACT FROM THE MINUTES OF THE MEETING OF THE BOARD OF DIRECTORS OF CINEFIL PRODUCERS PERFORMANCE LIMITED HELD ON THE 13TH DAY OF OCTOBER, 2018, AT MUMBAI.**

"RESOLVED THAT pursuant to the provisions of Section 2 (18) of the Companies Act, 2013 and pursuant to other applicable provisions of the Companies Act, 2013, Mr. Satinder Sharma, be and is hereby appointed as the Chief Executive Officer of the Cinefil Producers Performance Limited ("the Company") with effect from 13th October, 2018 to perform the duties assigned to him by the Board of Directors from time to time.

"RESOLVED FURTHER THAT Mr. Satinder Sharma, be and is hereby authorised to represent the Company and to do and perform, subject to the provisions of the laws of India, the following act and things:

1. To appear for and on behalf of the Company before any court and / or any other judicial, quasi-judicial authority or body / tribunal in all suits, actions, complaints, writ petitions, National Company Law Tribunal, National Company Law Appellate Tribunal, Applications, appeals and any other legal proceedings by or against the Company which are pending or which may be filed and to institute and defend the same and /or to prosecute, verify and to sign plaint, papers and such other documents as may be necessary in respect of the legal process/ notices in the name of and on behalf of the Company ;
2. To sign all necessary agreement, returns, receipt, undertaking, declarations, affidavits, correspondence and other documents and execute, deliver, acknowledge or declare all documents that may be necessary or proper to be signed, executed, delivered or acknowledged on behalf on behalf of the Company as a copyright society under the Copyright Act, 1957 and the Copyright Rules 2013, in India;
3. To depose before any civil, criminal or revenue courts including the state High Courts and the Supreme Court of India;
4. It is hereby declare that to do all acts, deeds, sign singly by Satinder Sharma, on behalf of the Company or things as may be necessary or proper for this purpose mentioned above.



RESOLVED FURTHER THAT Mr. Rishi Raj (DIN 06578504), Director of the Company be and is hereby authorised to file necessary forms with the Registrar of Companies, Maharashtra, Mumbai and to do all such acts, deeds and things as may be necessary to give effect to the above resolution.

RESOLVED FURTHER THAT an extract of this resolution be given to such authorities as may be necessary under the signature of a Director."

Certified True Copy
For Cinefil Producers Performance Limited



Deepak Sawant
Director
DIN: 06463258



Place: Mumbai
Date: 13th October, 2018

CINEFIL PRODUCERS PERFORMANCE LIMITED

CIN: U74999MH2018PLC315350

73, Ground Floor, Om Heera Panna Mall, Near Oshiwara Police Station, Jogeshwari (W),

Mumbai- 400102

info@copyrightguild.com

13/10/2018

To,
Satinder Sharma,
503/504, Vatsalya Ekta, CHS, RTO Lane,
Near Masala Mantra Restaurant,
Four Bungalows, Andheri (W),
Mumbai, Azad Nagar,
Maharashtra- 400053,


Sub: Appointment of Chief Executive Officer (CEO) of Cinefil Producers Performance Limited.

Dear Sir,

This is to inform you that you have been appointed as Chief Executive Officer (CEO) of Cinefil Producers Performance Limited pursuant to Section 2 (18) of the Companies Act, 2013 and other applicable provisions of the Companies Act, 2013 with effect from 13th October, 2018.

Please confirm your appointment.

For CINEFIL Producers Performance Limited


Rishi Raj,
Director
(DIN: 06578504)



Satinder Kumar Sharma

503/504, Vatsalya Ekta, CHS, RTO Lane, Near Masala Mantra Restaurant, Four Bungalows,
Andheri (W), Mumbai , Azad Nagar, Maharashtra- 400053

Date: 13th October 2018

To,
The Board of Directors,
Cinefil Producers Performance Limited
73, Ground Floor, Om Heera Panna Mall,
Near Oshiwara Police Station,
Jogeshwari (W),
Mumbai- 400102

Subject: -Acknowledgment of Appointment

Dear Sir,

This is reference to your appointment letter dated 13th October 2018 for appointment of Chief Executive Officer (CEO). In this regard, I confirm my appointment as CEO in the Cinefil Producers Performance Limited.

Thanking You

Yours Faithfully


Satinder Sharma